

(c) if so, the main recommendations thereof;

(d) how many of the recommendations have been examined; and

(e) the steps being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) No working group has been set up by the Government to evaluate the status of pollution control in the rayon industry.

(b) to (e) Does not arise.

Women Development Corporations

6043. SHRIN. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) the States and Union Territories where Women Development Corporations have been set up;

(b) the industrial unit started by them; and

(c) the number of women who have been employed in these units?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Women Development Corporations have been set up in the States of Andhra Pradesh, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu, Uttar Pradesh, Himachal Pradesh and the Union Territory of Chandigarh.

(b) and (c). The function of the Women Development Corporation is basically to act as a catalytic agent in identification of women entrepreneurs, preparation of shelf of viable projects, facilitating credit and marketing tie-ups etc. However, some Women Development Corporations have set up industrial units—Punjab is running 8 unit employing 410 women, Tamil Nadu is running five units, employing 343 women, Union Territory of Chandigarh is running one unit employing 12 women. The Women Development Corporations in the States of Gujarat, Karnataka, Madhya Pradesh, Himachal Pradesh and Kerala have not set up any industrial units. Information in this regard with reference to the Women Development Corporation in the States of Andhra Pradesh, Maharashtra and Uttar Pradesh is being collected.

CBI Cases Pending Investigation

6044. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) the number of referred cases pending investigation by Central Bureau of Investigation as on 31 December, 1989;

(b) the number of cases referred by State Government of Kerala to Central Bureau of Investigations for investigation during 1988 and 1989;

(c) the number of cases in which investigations have been concluded; and

(d) the number of cases involving foreign funds under investigation by Central Bureau of Investigation as on 28th February, 1990?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) 1247 cases are pending investigation by CBI as on 31.12.1989.